

[Mr. Deputy Speaker]

Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: We shall now take up Clause by Clause consideration of the Bill.

The question is:

"That Clauses 2 to 189 stand part of the Bill"

The motion was adopted

Clauses 2 to 189 were added to the Bill

SHRI C. MADHAV REDDI (Adilabad): Sir, this is for the first time in the History of Parliament that all the Clauses - Clausés 1 to 189 - have been passed without any amendment.

(Interruptions)

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI NARAYAN DATT T'WARI: Sir, I beg to move:

"That the Bill be passed"

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed"

The motion was adopted.

12.16 hrs.

PETITION RE: RE STRUCTURING OF PUBLIC SECTOR BANKS PARLIAMENTARY CONTROL OVER THE PUBLIC SECTOR BANKS, NATIONALISATION OF ALL BANKS IN THE PRIVATE SECTOR AND FOREIGN BANKS ETC.

[English]

SHRI K. RAMAMURTHY (Krishnagiri): Sir, I beg to present a petition signed by Shri K.K. Nair, General Secretary, Indian National Bank Officers Congress and Shri R.P.K. Murugesan, General Secretary, Indian National Bank Employees Federation and others and countersigned by me regarding restricting of Public Sector Banks Parliamentary control over the Public Sector Banks, nationalisation of all banks in the private sector and foreign banks etc.

12.17 hrs.

COMMISSION OF SATI (PREVENTION)
BILL

[English]

MR. DEPUTY-SPEAKER: The House will now take up the next item.

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): On behalf of Shri P.V. Narasimha Rao, Sir, I beg to move: